

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether it is also a fact that some irregularities have been observed in the electoral rolls of the Union Territory of Delhi during the recent elections to the Delhi Municipal Corporation and the Metropolitan Council;

(d) if so, the details thereof; and

(e) steps taken by Government in the matter?*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGAN NATH KAUSHAL): (a) and (b). The Election Commission has intimated that the electoral rolls of all the constituencies in the country, except those in the State of Assam, have been revised with reference to 1-1-1982 as the qualifying date. The question of revision of electoral rolls with reference to 1-1-1983 as the qualifying date is under consideration of the Commission.

As regards, the State of Assam, the electoral rolls of all the Assembly constituencies in the State of Assam [except for 114—Jonai (ST) constituency] were revised intensively in 1979 with reference to 1-1-79 as the qualifying date. The rolls of 114—Jonai (ST) constituency were however revised summarily as the intensive revision could not be undertaken due to heavy floods in the area. The Election Commission's order dated the 7th January, 1983 made under section 21(2) of the Representation of the People Act, 1950 indicating the circumstances in which the rolls could not be revised after 1979, is laid on the Table of the House.

(c) to (e). The Election Commission, which is concerned with elections to the Delhi Metropolitan Council has stated that some complaints were received by the Commission regarding some irregularities in the electoral rolls. A statement received from the Election Commission showing the gist of the complaints is laid on the table of the House, [Placed in Parliament Library. See No. LT-6093]. 83]. The complaints, wherever necessary, were forwarded by the Commission to the Chief Electoral Officer, Delhi for his report/comments and it is for the Commission to take such steps/action as

it may deem fit after the receipt of the report/comments from the Chief Electoral Officer, Delhi.

So far as elections to the Delhi Municipal Corporation are concerned, the Chief Electoral Officer, Delhi has clarified that no separate electoral rolls are prepared and maintained for holding elections to the Municipal Corporation of Delhi.

कर्मचारी भविष्य निधि संगठन, आयुक्त के कार्यालय में हेड क्लर्क के पद पर पदोन्नति

2710. श्री एन० ई० होरो : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कर्मचारी भविष्य निधि आयुक्त ने सितम्बर 1982 में भविष्य निधि निरीक्षक के पद पर एक हेड क्लर्क को नियुक्त किया था और यदि हां, तो क्या हेड क्लर्क का पद नियमित था;

(ख) क्या यह भी सच कि हेड क्लर्क के पद की पदोन्नति द्वारा भरी गई थी और यदि हां, तो इस पद पर किस श्रेणी के कर्मचारी को पदोन्नत किया गया था;

(ग) सितम्बर, 1982 के बाद उपरोक्त पदोन्नति के अलावा कितने व्यक्ति को हेड क्लर्क के रूप में पदोन्नत किया गया है और उनमें अनुसूचित जातियों, अनुसूचित जन जातियों, आदिवासियों और सामान्य श्रेणी के कर्मचारियों की संख्या कितनी है; और

(घ) यदि सितम्बर, 1982 के बाद अनुसूचित जाति और अनुसूचित जन जाति का कोई व्यक्ति हेड क्लर्क के रूप में पदोन्नत नहीं किया गया है, तो सरकार का क्या कार्यवाही करने का विचार है ?

श्रम और पुनर्वास मंत्रालय में राज्य मंत्री (श्री धर्मवीर) : कर्मचारी भविष्य निधि प्राधिकारियों ने इस प्रकार बताया

है :—(क) से (घ). कर्मचारी भविष्य निधि संगठन में कई कार्यालय हैं। जबकि भविष्य निधि निरीक्षक के पद पर पदोन्नतियां केन्द्रीय भविष्य निधि आयुक्त के अनुमोदन से की जाती हैं, हैड क्लर्कों के पदों पर पदोन्नतियां क्षेत्रीय भविष्य निधि आयुक्तों द्वारा की जाती हैं। इस प्रश्न में उस विशेष कार्यालय का उल्लेख नहीं किया गया है, जिससे यह संबंधित है। अतः तथ्यों की जांच करना सम्भव नहीं हुआ है।

Use of Sagar Shakti Rig for smuggling

2711. DR. VASANT KUMAR PANDIT: Will the Minister of ENERGY be pleased to state:

(a) whether permission was given to ONCC to two "Sagar Shakti" rig upto Bombay Harbour limits by South African flagship "John Ross" from Robin Shipyard at Singapore in October, 1982;

(b) whether Bombay Customs seized several packages bearing names of top officials of ONGC containing contrabands like Video, Cassette recorders, TV sets, electronic gadgets, etc.;

(c) if so, the details of the packages and particulars of persons labelled on containers, with estimated value seized by customs who raided the rig anchored at Urban on/about 15 October, 1982;

(d) whether Landing certificate with the manifest of goods carried on the board of the rig was obtained, if not, reasons therefor;

(e) if so, whether there were 3/4 other packages not included in the manifest list; and

(f) action taken by Government on the whole episode, and against those involved and responsible for using Sagar Shakti for smuggling?

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) No, Sir.

(b) to (e). 47 packages valued at about Rs. 3.19 lakhs were seized by the customs from the rig "Sagar Shakti". 34 of these packages bore abbreviated form of names of various ONGC officials. Packages contained various electronic items, textiles, wearing apparel, household goods, etc. One package in respect of which a landing certificate had been produced was released on payment of duty.

Since the matter is being investigated by the Customs authority it is not considered in public interest to disclose the names, at this stage.

(f) The matter is being investigated by the Customs authority and a Departmental enquiry is also being conducted by the ONGC.

मैसर्स बेलटेक टेलिविजन इंडस्ट्री, नारायणा, दिल्ली पर कर्मचारी भविष्य निधि तथा कर्मचारी राज्य बीमा की बकाया धनराशि

2712. श्री निहाल सिंह : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) मैसर्स बेलटेक टेलीविजन, ए-80, नारायणा इन्डस्ट्रियल एरिया, फेज-1 नई, दिल्ली-110002 में इस समय दैनिक मजदूरी तथा मासिक वेतन के आधार पर कितने कर्मचारी कार्य कर रहे हैं;

(ख) पिछले तीन वर्षों के दौरान इस फर्म द्वारा कर्मचारी भविष्य निधि और कर्मचारी राज्य बीमा योजना के अधीन कितनी धनराशि जमा कराई तथा कितनी उन पर बकाया है तथा उसकी वसूली के लिए क्या कदम उठाए गए हैं; और

(ग) क्या सरकार को इस फर्म द्वारा कम्पनी कानून का उल्लंघन करने के बारे में शिकायत मिली है, और सरकार ने उन पर क्या कार्यवाही की है ?

श्रम और पुनर्वास मंत्रालय में राज्य मंत्री (श्री धर्मवीर) : (क) उपलब्ध